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ACT No. XIV OF 1939.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 28th
March, 1939.)

An Act to amend the Cotton Ginning and Pressing Factories Act, 1925, for certain purposes.

XII of 1925.

WHEREAS it is expedient to amend the Cotton
Ginning and Pressing Factories Act, 1925, for
the purposes hereinafter appearing ;

It is hereby enacted as follows :—

1. This Act may be called the Cotton Ginning and Short title.
Pressing Factories (Amendment) Act, 1939.

2. In section 9 of the Cotton Ginning and Pressing ^{Amendment}
Factories Act, 1925 (hereinafter referred to as the said ^{of section 9}
Act)— ^{of Act XII of}
1925.

(a) after sub-section (1) the following sub-section
shall be inserted, namely :—

“(1A) In any cotton ginning factory, whether
erected before or after the commencement
of this Act—

(a) no structural alterations or additions, the
construction of which commenced after
the 27th day of February, 1939, shall be
made so as to minimise the degree of
compliance of the factory as a whole
with the requirements set forth in
clauses (a) and (b) of sub-section (1), and

(b) every structural addition (whether actually
attached to any existing structure in the
factory or not), the construction of
which commenced after the last-men-
tioned date, shall be constructed in
accordance with plans and specifications
approved by the prescribed authority :

Provided

Cotton Ginning and Pressing [ACT XIV OF 1939
Factories (Amendment).]

Provided that nothing in this sub-section shall apply to any factory in which, after any alteration or addition has been made, only roller gins are used where the number of such gins is not more than four.”;

(b) in clause (a) of sub-section (4), after the word, figure and brackets “sub-section (1)” the word, letter, figure and brackets “, sub-section (1A)” shall be inserted.

Amendment
of section 14.

3. (1) Section 14 of the said Act shall be renumbered as sub-section (1) of section 14, and in the said section as so renumbered—

(a) for the words and figure “in accordance with section 4” the words and figure “with the mark prescribed under section 4 for the factory in which they were pressed,” shall be substituted;

(b) the proviso shall be omitted.

(2) To the said section as so renumbered the following sub-section shall be added, namely:—

“(2) Any bale marked in accordance with the provisions of section 4 shall, within the meaning of the Indian Evidence Act, 1872, be presumed for all purposes as between the parties to a contract for the purchase of baled cotton, to have been so marked before leaving the factory in which it was pressed.”